

Item -
56. 22-12-2023

sg Ct. 8

MAT 2482 of 2023
CAN 1 of 2023

Avishek Thakur
Versus
Ramesh Malik & Ors.

Mr. Joydeep Mazumdar, Adv.
Mr. Subhamay Dewanji, Adv.
...for the appellant
Mr. Saikat Banerjee, Adv.
Mr. Ratul Biswas, Adv.
Mr. Koushik Chowdhury, Adv.
...for the Board

1. Affidavit of service filed in Court is taken on record.
2. In view of the order passed in CAN 1 of 2023 in MAT 2455 of 2023 with CAN 1 of 2023 in MAT 2456 of 2023 and also having regard to the fact that the applicant stands on the same footing as that of the applicant, who have applied for addition of party, we dispose of the said application with the same observation made in paragraph 13 of our order in *MAT 2455 of 2023 (Dibyendu Paul & Ors. vs. Ramesh Malik & Ors.* on 20th December, 2023.
3. In view of the above, the appeal and the application stand disposed of.
4. Urgent photostat certified copy of this order, if applied for, be supplied to the parties upon compliance of all requisite formalities.

(Uday Kumar, J.)

(Soumen Sen, J.)